

## HARYANA VIDHAN SABHA

### 5<sup>th</sup> SESSION

#### **BULLETIN NO. 5 Thursday, the 17<sup>th</sup> March, 2016 (2<sup>nd</sup> Sitting)**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 17<sup>th</sup> March, 2016 (2<sup>nd</sup> Sitting) from 2.30 P.M. to 6.30 P.M.)

#### **I. REVOCATION OF DECISION ON THE SUSPENDED MEMBERS OF INDIAN NATIONAL CONGRESS PARTY**

As soon as the House assembled, the Speaker informed the House that on the suggestion made by Shri Jai Parkash, an Independent Member and Shri Abhay Singh Chautala, Leader of the Opposition and agreed by the Leader of the House, he after taking the sense of the House, revoked his earlier decision of suspension of the 11 Members (S/Shri Anand Singh Dangi, Bhupinder Singh Hooda, Smt. Geeta Bhukkal, Jai Tirth, Karan Singh Dalal, Smt. Kiran Chaoudhry, Lalit Nagar, Dr. Raghuvir Singh Kadian, Smt. Shakuntla Khatak, Sri Krishan and Udai Bhan) of the Indian National Congress Party who were suspended till the discussion on Governor's Address is over and allowed them to participate in the proceedings of the House. He further announced that the decision of other three suspended Members of the Indian National Congress Party namely S/Shri Jagbir Singh Malik, Jaiveer Singh and Kuldeep Sharma would be taken later on.

The Parliamentary Affairs Minister, the Finance Minister and Social Justice and Empowerment Minister also spoke on this matter.

Shri Jai Parkash, an Independent Member and Shri Abhay Singh Chautala, Leader of the Opposition again requested the Speaker to call back the three suspended Members namely S/Shri Jagbir Singh Malik, Jaiveer Singh and Kuldeep Sharma also. They further stated that if you penalize them, send their matter to the Privilege Committee.

#### **II. CONDEMNATION RESOLUTIONS AGAINST THE CONGRESS MEMBERS OF PUNJAB LEGISLATIVE ASSEMBLY AND AGAINST THE ACTION TAKEN BY THE PUNJAB GOVERNMENT ON S.Y.L. CANAL.**

The Parliamentary Affairs Minister raised the issue of Congress Members of the Punjab Legislative Assembly who raised slogans against the

Members of the Indian National Lok Dal in front of the main gate of the Haryana Vidhan Sabha and the action taken by the Punjab Government on S.Y.L. Canal which he termed the assault on sovereignty of Haryana State and the encroachment of the feelings of the people of Haryana and moved condemnation resolutions against the Congress Members of the Punjab Legislative Assembly who marched to the entry point of the Haryana Vidhan Sabha and raised slogans against Indian National Lok Dal M.L.As. and against the action taken by the Punjab Government on S.Y.L. Canal.

On the suggestion made by the Parliamentary Affairs Minister and agreed by the House, the Speaker, after taking the sense of the House, passed unanimously condemnation resolutions against the Congress Members of the Punjab Legislative Assembly and against the action taken by the Punjab Government on S.Y.L. Canal.

### **III. RAISING THE MATTER IN REGARD TO CUTTING THE WATER SUPPLY OF DELHI FOR ONE DAY THROUGH MUNAK CANAL AND REQUEST TO PASS A CONDEMNATION RESOLUTION AGAINST THE CHIEF MINISTER OF DELHI**

Shri Abhay Singh Chautala, Leader of the Opposition raised the matter of cutting the water supply of Delhi for one day through Munak Canal and requested to pass a condemnation resolution against the Chief Minister of Delhi over his remarks regarding S.Y.L. Canal water and he urged the Speaker to admit his resolution in regard to cutting the water supply of Delhi through Munak Canal to teach a lesson to Shri Arvind Kejriwal under Rule 171. The Speaker assured him to take this issue with the Minister concerned and to consider it after that. But Shri Abhay Singh Chautala insisted to accept his motion for discussion immediately. After hearing the views expressed by Shri Abhay Singh Chautala, the Speaker disallowed his resolution contending that a condemnation resolution had already been passed against Shri Arvind Kejriwal in the House yesterday.

The Agriculture Minister clarified the position in this regard and also laid a copy of the letter written to C.M. Delhi by him on the Table of the House in regard to construct their own water Canals to carry water for their requirements from the Bhakra Main Line Canal.

The Chief Minister also intervened in this matter.

#### **IV. RESUMPTION OF DISCUSSION ON GOVERNOR'S ADDRESS**

Discussion on the Governor's Address was resumed.

Shri Harvinder Kalyan, Shri Naresh Kaushik, Shri Balwant Singh, Shri Subhash Sudha, Shri Randhir Singh Kapriwas, Shri Pawan Saini, Shri Tej Pal Tanwar and Shri Mool Chand Sharma, Members from the Treasury Benches, spoke for 9, 9, 11, 8, 2, 18, 13 and 10 minutes respectively.

Shri Balwan Singh Daulatpuria, Shri Anoop Dhank, Shri Hari Chand Middha, Shri Ram Chand Kamboj, Shri Pirthi Singh, Shri Ved Narang, Shri Om Parkash Barwa, Shri Nagender Bhadana and Shri Kehar Singh Members from the Indian National Lok Dal, spoke for 12, 8, 2, 11, 27, 3, 8, 14 and 10 minutes respectively.

Shri Balkaur Singh, a Member of Shiromani Akali Dal, spoke for 8 minutes.

Dr. Kamal Gupta, Chief Parliamentary Secretary also spoke for 20 minutes.

#### **V. ANNOUNCEMENT BY THE CHIEF MINISTER IN REGARD TO THE STAY ORDER GIVEN BY THE SUPREME COURT ON THE BILL PASSED BY THE PUNJAB ASSEMBLY ON DENOTIFICATION OF LAND ACQUIRED FOR S.Y.L. CANAL**

The Chief Minister, with the permission of the Speaker, announced in the House that the Supreme Court had made status quo on the Land acquired for the construction of the S.Y.L. Canal.

The Members of the House welcomed the decision of the Supreme Court over the S.Y.L. Canal issue.

The Deputy Speaker occupied the Chair from 4.56 P.M. to 6.02 P.M.

The Sabha then adjourned till 10.00 A.M. on Friday the 18<sup>th</sup> March, 2016.

**CHANDIGARH**  
**The 17<sup>th</sup> March, 2016.**

**SECRETARY**